

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DT.30.5.80

NOTIFICATION  
INCOME TAX

NO.3426(F.No.187/8/80-IT(AI): In exercise of the powers conferred by sub-section(1) of Section 121 of the I.T.Act, 1961(43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments under Col.1 and 2 against Sl.No.2b of its notification No.3272 dated 1st May, 1980

For	VISHAKHAPATNAM	Under Col.1
Read	ANDHRA PRADESH-III	
For	VISHAKHAPATNAM	Under Col.2
Read	HYDERABAD	

Sd/-  
(B.M.SINGH)  
UNDER SECRETARY, C. B. D. T.

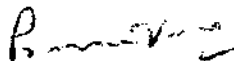
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Sd/-  
( B.M.SINGH)  
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE



(P.N.VERMA)  
ASST DIRECTOR OF INSPECTION(RS&P)

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